

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 363/MP/2023**

Subject : Petition for seeking in principle approval of additional capital expenditure for Renovation and Augmentation of T&D Network (Phase-I) in the Eastern Region.

Petitioner : DVC

Respondents : WBSEDCL & anr.

Date of Hearing : **13.3.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, DVC

**Record of Proceedings**

During the hearing, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking in-principle approval of the additional capital expenditure for Renovation and Augmentation of the T&D Network (Phase-I) in the Eastern Region.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

- a. Admit and issue notice;
- b. The Petitioner is directed to submit the following additional information, on or before **18.4.2024**, after serving a copy on the Respondents:
  - i) *Details of the transmission system existing as on 28.2.2024 in the following format:*

a) *Details of the transmission lines:*

<i>Sl. No</i>	<i>Name of the transmission line</i>	<i>Length of the transmission line in KM</i>	<i>COD of the line</i>

b) *Details of the Substation:*

<i>Sl. No</i>	<i>Name of the Substation</i>	<i>Transformation Capacity in MVA</i>	<i>COD of the Substation</i>

- ii) *Details of the distribution system existing as on 28.2.2024 in the following format:*

a) *Details of the transmission lines:*



Sl. No	Name of the transmission line	Length of the transmission line in KM	COD of the line

b) *Details of the Substation:*

Sl. No	Name of the Substation	Transformation Capacity in MVA	COD of the Substation

iii) *In terms of Regulation 72 of the 2019 Tariff Regulations, the expenditure allocated to Power, in terms of Sections 32 and 33 of the DVC Act 1948, forms the basis of the capital for the purpose of determination of tariff. The Petitioner shall clarify how the prayer for in-principle approval of additional capitalization fall under Regulation 72 of the 2019 Tariff Regulations:*

iv) *Reasons for not claiming the proposed additional capitalization as Renovation & Modernization under Regulation 27 of the 2019 Tariff Regulations.*

v) *Clarification as to whether the Petitioner has obtained the consent of the beneficiaries and, if yes, the details of the same:*

c. The Respondents shall file their replies on or before **15.5.2024** after serving a copy on the Petitioner, who may file its rejoinder, if any, by **7.6.2024**.

d. Parties shall complete pleadings within the due dates mentioned and no extension of time shall be granted.

3. The Petition shall be listed for hearing on **13.8.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

